

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. CP/1408(MB)2020

IN THE MATTER OF

MR. CHAND MOHAMED DAMANWALA ... Petitioner

VS

Registrar of Companies Mumbai ... Respondent

Section 252(1) of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Narendra Devvansh (VC)

For the Respondent: Ms. Rujuta Bankar AROC (PH) (Present in Person)

ORDER

CP/1408(MB)2020 – Learned counsel for the petitioner submits that in the pending suit, the respondents have stated that they are ready and willing to draw the consent terms and pay him money if the company is revived. Learned counsel has not been able to substantiate his contention with any document on record. The counsel prays for a short adjournment so as to bring on record the relevant interim orders from the record of the pending suit. In view of the request made, adjourned to **12.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/